

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 1077/98

Date of Decision: 17.6.1999

Shri P.V. Chidambaram

Applicant.

Shri S.V. Marne

Advocate for
Applicant.

Versus

Union of India and others.

Respondent(s)

Shri V.S. Masurkar.

Advocate for
Respondent(s)

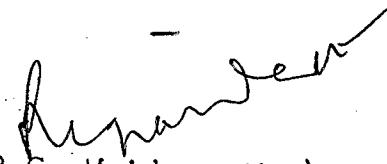
CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri.

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to other Benches of the Tribunal?


(R.G. Vaidyanatha)
Vice Chairman

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH 'GULESTAN' BUILDING NO:6
PRESCOT ROAD, MUMBAI:1

Original Application No. 1077/98

Thursday the 17th day of June 1999.

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman

P.V. Chidambaram
residing at
118, Small Ghorpadi
Chidambaram Wada
Pune.

... Applicant.

By Advocate Shri S.V.Marne.

V/s.

1. Union of India through
General Manager
South Central Railway
Secunderabad
Andhra Pradesh

2. Divisional Railway Manager
South Central Railway
Hubli
Karnataka State.

3. Divisional Personnel
Officer,
Personnel Branch
South Central Railway
Hubli
Karnataka State.

4. The Senior Divisional
Mechanical Engineer
South Central Railway
Hubli,
Karnataka State.

... Respondents.

By Advocate Shri V.S.Masurkar.

O R D E R (ORAL)

(Per Shri Justice R.G.Vaidyanatha, Vice Chairman)

In this application the applicant is seeking a direction to the respondents to implement the order passed by the Competent Authority 13.8.1998 and to pay the Compassionate Allowance, Gratuity etc. The respondents in their reply admitted that the Competent Authority has passed the order dated 13.8.1998 granting Compassionate Allowance to the applicant to the extent of 2/3 rd pension and gratuity with effect from 11.8.1982. I have heard the learned counsel for both sides.

2. There is no dispute from the pleadings that the applicant is entitled to Compassionate Allowance and gratuity in pursuance of the order of the Competent Authority dated 13.8.1998. The applicant's grievance is that inspite of the order the respondents are not making Compassionate Allowance, Gratuity etc. The learned counsel for the Respondents submits that payment could not be made since the applicant has not signed the necessary required forms. The learned counsel for the respondents also submits that the administration has issued reminders dated 29.8.1998 calling upon the applicant to submit the pension papers duly signed by him. The learned counsel for the applicant submits that all the papers have been submitted duly signed.

3. After perusing the materials on record, I feel that this O.A. can be disposed of with suitable direction to the respondents.

4. In the result the O.A. is disposed of with the direction to the respondents to make all payments as per order dated 13.8.1998 issued by the Competent Authority, subject to applicant's duly signing all the required pension papers. Applicant can personally ~~bring~~ sing the papers as required by the Administration. After receiving the duly signed from, from the applicant, the respondents should make the payment within two weeks. No order as to costs.

Copy of the order be furnished to the Competent Authority.


(R.G. Vaidyanatha)
Vice Chairman